

MC No. 348 of 13  
IN WP(C) No. 317 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

List this case along with WP(C)No. 317 of 2013 after  
three weeks.

CHIEF JUSTICE

dev  
11.11.13

MC No. 349 of 13  
IN WP(C) No. 318 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No. 318 of 2013, no further order needs to be passed today in this case.

List along with WP(C)No. 318 of 2013 after four weeks.

CHIEF JUSTICE

dev  
11.11.13

WP(C) No. 236 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the writ petitioner.

Ms QB Lamare, Advocate, holding the brief for Shri S Dey, counsel, for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
11.11.13

WP(C) No. 298 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

Shri N Khan, Advocate, present for the writ petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Heard.

By means of this writ petition, the writ petitioner has sought writ in the nature of mandamus quashing the inquiry report dated 19.03.2013, passed by the Executive Engineer PWD (Roads) Nongpoh Division, Nongpoh. The petitioner has further prayed that the order dated 04.07.2007, passed by the aforesaid authority be quashed, whereby the petitioner's date of birth has been accepted as 01.10.1952.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, it is directed that the post retrial admissible dues (as accepted by the respondents) shall not be withheld.

CHIEF JUSTICE

dev  
11.11.13



WP(C) No. 315 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

Shri B Khyriem, Advocatre, present for the writ petitioner.

Ms NG Shylla, Advocate, present for the respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 prays for and is allowed four weeks' time to file counter affidavit.

Meanwhile, issue notices to respondents No. 3,4,5 and 6, who may also file their counter affidavits within the same period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev  
11.11.13

WP(C) No. 317 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocatre, present for the writ petitioner.

Ms NG Shylla, Advocate, present for the respondents No. 1 to 5.

Learned counsel for respondents No. 1 to 5 prays for and is allowed three weeks' time to file counter affidavit.

Meanwhile, issue notices to respondents No. 6 and 7, who may also file their counter affidavits within the same period of three weeks.

List after three weeks.

CHIEF JUSTICE

dev  
11.11.13

WP(C) No. 318 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R Kar, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents  
No. 1 to 4.

Heard.

By means of this writ petition, the writ petitioner has sought mandamus quashing the order dated 18.10.2013, whereby respondent No. 5 has been appointed on contract basis as Lower Primary School Teacher at Tanapar, South West Garo Hills District, Meghalaya.

It is argued on behalf of the petitioner that the petitioner was serving in Lower Primary School, Tanapar, as pre-primary school teacher since 1992. It is further stated that the said school was provincialized and taken over by the Government. It is further stated that the petitioner is still working in the school as a teacher. It is contended that the petitioner's service cannot be affected by appointing a contract basis teacher for 59 days, particularly, when she is serving for more than twenty years.

Admit the petition.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed four weeks' time to file counter affidavit.

Meanwhile, issue notice to respondent No. 5, Shri Aminur Islam, who may also file his counter affidavit within a period of four weeks.

Having heard the learned counsel for the petitioner and learned counsel for the respondents No. 1 to 4, as an interim measure, it is directed that the petitioner's services in the abovementioned school shall not be disturbed till the next date of listing.

List after four weeks.

CHIEF JUSTICE

dev



11.11.13